

projects and the number of projects withdrawn/not taken up is now 38. Out of a total expenditure of Rs. 20.23 crores incurred in these projects, Rs. 27.59 crores was incurred on procurement of heavy earth moving machinery. These equipment were diverted to other projects and gainfully utilised.

(d) to (e) At the end of September, 1994, in Coal India Ltd. out of 62 projects (each costing Rs. 100 crores and above) under implementation, 42 projects were progressing as per schedule. The balance projects were delayed due to reasons like delay in acquisition of land, delay in supply of equipment, adverse geo-mining conditions and shortage of funds. During 1993-94 projects costing Rs. 20 crores and above (both completed and on-going) contributed 113.81 million tonnes (provisional) towards total production of 216.10 million tonnes of Coal India Ltd.

Steps being taken to expedite implementation of projects, inter alia, include:

- (i) For pending land cases, regular interactions with the officials of State Govt./Local authorities.
- (ii) Regular follow-up meetings with the representatives of the public sector mining equipment manufacturers for ensuring early supply of equipment.
- (iii) Sophisticated geological and geophysical exploration techniques and interpretation mechanism adopted for advanced forecasting of geo-mining conditions.
- (iv) Director (Projects) posted in each company with direct responsibility of projects.
- (v) Comprehensive guidelines for Project Formulation and Monitoring issued by Ministry of Coal.

(vi) The system of monitoring of projects at various levels has been standardised.

(f) As per information received from Coal India Ltd. occurrences of mine fires were reported in 21 mines during last 2 years (1992 and 1993). Total loss of production due to these occurrences was reported to be 4.43 lakh tonnes.

(g) With the objective of finding a long-term solution to the problem of Jharia Coalfield fires, a detailed diagnostic study has been undertaken under the Jharia Mine Fire Control Technical Assistance Project for which World Bank assistance of US \$ 12.00 million has been approved.

#### Construction of Dams and Canals

1394. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of WATER RESOURCES be pleased to state:

- (a) the number of cases for the construction of dams and canals together with the cases where the canals have been completed but the construction work of dams is still under way, State-wise;
- (b) the reasons for the noncompletion of construction work of these dams;
- (c) whether the Government envisage to complete the construction of these dams;
- (d) if so, the time by which these dams are likely to be completed; and
- (e) the total hectare of land likely to be irrigated after the completion of these dams?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON) (a) to (e). A statement giving state-wise details of on-going Major and Medium Irrigation projects is enclosed.

#### Statement

State-wise details of on-going major and medium Irrigation Projects as in the beginning of VIII Plan is as under

Sl. No.	Name of the State	Number of Projects		Ultimate Irrigation Potential in Thousand Hectares	
		Major	Medium	Major	Medium
1	2	3	4	5	6
1.	Andhra Pradesh	12	18	1948	142
2.	Arunachal Pradesh	—	—	—	—
3.	Assam	5	6	166	46
4.	Bihar	16	20	1198	108
5.	Goa	1	1	46	11
6.	Gujarat	9	25	2117	134
7.	Haryana	4	—	567	—
8.	Himachal Pradesh	1	2	27	5
9.	Jammu & Kashmir	1	11	68	39
10.	Karnataka	12	12	1650	68
11.	Kerala	10	2	440	1
12.	Madhya Pradesh	19	34	2313	245
13.	Maharashtra	32	53	1895	270
14.	Manipur	2	1	45	4
15.	Meghalaya	—	—	—	—
16.	Mizoram	—	—	—	—
17.	Nagaland	—	—	—	—
18.	Orissa	5	10	1017	111
19.	Punjab	—	1	130	—
20.	Rajasthan	8	7	1809	47
21.	Sikkim	—	—	—	—
22.	Tamil Nadu	—	2	—	7
23.	Tripura	—	3	—	26
24.	Uttar Pradesh	18	2	4448	6

1	2	3	4	5	6
25. West Bengal Union Territories		3 —	16 —	1451 10	37 —
Total		158	226	21345	1324

Note :— (1) The Central Water Commission has been entrusted with monitoring of selected project only and out of the monitored projects there is no such project where canals have been completed and the dam has not been completed.

(2) Details of minor irrigation scheme, which are approved by the State Government themselves, are not kept at the Centre.

#### Sardar Sarovar Project

1395. SHRI SHANKERSINH VAGHELA Will the Minister of WATER RESOURCES be pleased to state :

(a) whether there are any arrears of share costs of Sardar Sarovar Project payable to Gujarat by the participating States of Madhya Pradesh, Maharashtra and Rajasthan;

(b) if so, the details thereof; and

(c) the action taken by the Union Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. HUNGON) : (a) and (b) Yes, Sir, The details are as under:—

(Rs. in crores)

Beneficiary State	Share due upto October, 94	Share received upto Oct. 94	Balance due upto October, 1994	Disputed Share	Un-Disputed Share due upto 10/94
1	2	3	4	5	6
Madhya Pradesh	592.72	313.20	279.52	51.74	227.78
Maharashtra	280.77	202.41	78.36	24.51	53.85
Rajasthan	147.76	12.50	135.26	9.50	125.76
Total	1021.25	528.11	493.14	85.75	407.39

(c) The issue regarding payment of share costs on Sardar Sarovar Project to the Government of Gujarat by other Party States has been discussed in the meetings of Narmada Control Authority and Sardar Sarovar Construction Advisory Committee and the States have been appraised of the need for immediate settlement of outstanding dues to the Government of Gujarat. The issue was also considered by the Review Committee for Narmada Control Authority where the States with dues agreed to decide the issue through bilateral meetings with Gujarat. The States were also requested to finalise the requirement of funds for the remaining period of 8th Plan to suit the construction programme of the project for 1994-95 in the first instance.

[Translation]

#### Scholarships to SC/ST Students

1396. SHRI PHOOL CHAND VERMA: Will the Minister of WELFARE be pleased to state :

(a) whether the Government have any proposal to increase the rate of scholarships being paid to SC/ST students;

(b) if so, the details thereof;

(c) whether the Government also propose to raise the income ceiling of guardians/parents of such students for eligibility of such scholarships; and

(d) if so, the details thereof?

THE MINISTER OF WELFARE (SHRI SITA RAM KESRI) : (a) to (d). Under the Centrally Sponsored Scheme of Post-Matric Scholarship for SC and ST